



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jul/202526/7

DATED: 16/07/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jul/202526/7 dated 16/07/2025 of Norms Committee - II for the year 2025-26 was held on 16/07/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000707AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001651AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001888AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025 on the basis of SION C-2 of HBP VOL-II and committee report, as	

under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	Aluminium Alloy extruded Products including Rods and Bars Aluminium Alloy Extruded Products - Others Net Contents: 98.65% Aluminium; 0.45% Magnesium; 0.40% Silicon.	300000.00 KGS	Aluminium Ingots/ T Bars/Sows or	Wastage @1% on the net content of Aluminum in the export product.
			Silicon Metal	Wastage 0.5% on the net content of silicon in the export product
			Any other Metal (Magnesium)	Wastage @ 0.5% on the net content of Magnesium in the export product
			Tool & Die Steel or Extrusion Dies	2% of the FOB value of the export product
2	Aluminium Alloy extruded Products including Rods and Bars Aluminium Alloy Extruded Bars & Rods Net Contents: 98.65% Aluminium; 0.45% Magnesium; 0.40% Silicon.	2300000.00 KGS	Aluminium Ingots/ T Bars/Sows or	Wastage @1% on the net content of Aluminum in the export product.
			Silicon Metal	Wastage 0.5% on the net content of silicon in the export product
			Any other Metal (Magnesium)	Wastage @ 0.5% on the net content of Magnesium in the export product
			Tool & Die Steel or Extrusion Dies	2% of the FOB value of the export product
3	Aluminium Alloy extruded Products including Rods and Bars Aluminium Alloy Extruded Hollow Profiles Net Contents: 98.65% Aluminium; 0.45% Magnesium; 0.40% Silicon;	100000.00 KGS	Aluminium Ingots/ T Bars/Sows or	Wastage @1% on the net content of Aluminum in the export product.
			Silicon Metal	Wastage 0.5% on the net content of silicon in the export product
			Any other Metal (Magnesium)	Wastage @ 0.5% on the net content of Magnesium in the export product
			Tool & Die Steel or Extrusion Dies	2% of the FOB value of the export product
4	Aluminium Alloy extruded Products including Rods and Bars Aluminium Alloy Extruded Tubes & Pipes Net Contents: 98.65% Aluminium; 0.45% Magnesium; 0.40% Silicon.	300000.00 KGS	Aluminium Ingots/ T Bars/Sows or	Wastage @1% on the net content of Aluminum in the export product.
			Silicon Metal	Wastage 0.5% on the net content of silicon in the export product

			Any other Metal (Magnesium)	Wastage @ 0.5% on the net content of Magnesium in the export product
			Tool & Die Steel or Extrusion Dies	2% of the FOB value of the export product
RA concerned may take suitable consequential action accordingly.				

Case No.	4 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MAKS TELEWORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Reason / justification for review of norms.
 II. A copy of Advance Authorization.
 III. A copy of Norms fixed by the Norms Committee for this A.A., if any.

The case stands deferred.

Case No.	9 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00003085AM25
RA File Number	03AA04000427 AM22
Licence No and Date	0311003405/29/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005303AM25
RA File Number	05AA04070713 AM22
Licence No and Date	0511004185/18/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005304AM25
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	17 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22

Licence No and Date	5211001775/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/18/2024-TSW dated 01.07.2025, as under: I. Import item at SI.No.1 shall be of relevant grade as contained/utilized in the export item at its quantity may be allowed as 27.5 MT as 1.10 kgs/kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	20 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference in export and import items. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	23 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000755AM26
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	24 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001259AM25

RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000377AM26
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/37/2023-TSW dated 14.07.2025, as under: 1. Words; "Cold Finished" may be suffixed with the description of export item. 2. Words; "Hot Finished" may be suffixed with the description of import items at SI.No 1 to 3. 3. Import items at SI.No.1 to 3 shall be of relevant grade as contained in the export item and their quantities may be allowed as 1.10 Kgs. /Kg. content in export item as per SION C-831. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.	

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006644AM23
RA File Number	34AX04001080 AM23
Licence No and Date	3411003443/27/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:

SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED
1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD. (COPPER CONTENT: 99.99%)	928.578 MTS	COPPER ANODE 99.2% TO 99.7% OF COPPER CONTENT	WASTAGE AS APPLIED @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	32 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001337AM26
RA File Number	07AX04001869 AM23
Licence No and Date	0711006748/15/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 16.07.2025, as under: I. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1,2 & 4 as per bill of entry. II. Amended details can be accounted for EO fulfilment. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001369AM26
RA File Number	07AX04001864 AM23
Licence No and Date	0711006746/15/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00006508AM24

RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit chemical composition of the zinc alloy ingot. II. Submit a copy of the shipping bill and bill of entry of the imported zinc scrap. III. Process of manufacturing of zinc alloy ingots and wastage at each stage of operation. IV. Submit test certificate of the zinc content in the scrap. V. Submit data of the last three years for production of zinc alloy ingots and consumption of zinc scrap. The case stands deferred.	

Case No.	36 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000417AM24
RA File Number	05AX04000224 AM24
Licence No and	0511018534/26/04/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000700AM24
RA File Number	04AX04000113 AM24
Licence No and Date	0411005367/09/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case for non-reply of the DI issued on BO Portal. The case stands rejected.	

Case No.	39 / NC/2/MEET/Jul/202526/7
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Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001338AM26
RA File Number	07AX04000180 AM24
Licence No and Date	0711007556/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001370AM26
RA File Number	07AX04000182 AM24
Licence No and Date	0711007557/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	FUJIYAMA POWER SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 11.07.2025, as under: Export Product - Solar PV module - 440 Wp - 9802 nos. & 540Wp- 148 nos. Import Product - Mono solar cells -efficiency 22.8%-182 mm- 716400 on net to basis as applied. Note: I. Each unit of Export Product will contain 72 nos. imported cells II. Specifications of imported cells will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	43 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	44 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000415AM26
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001366AM26
RA File Number	07AX04000533 AM24

Licence No and Date	0711008509/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

and Date	
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of T.E.	

Case No.	50 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004495AM24
RA File Number	03AX04001692 AM24
Licence No and Date	0311025529/19/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:

Sl No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PRIME COLD ROLLED ALUMINUM ZINC COATED STEEL COILS.	2250.00 MTS	HOT ROLLED STEEL COILS.	2343.00 MTS INCLUSIVE OF 8.5% WASTAGE ON THE NET WEIGHT OF COLD ROLLED STEEL COILS IN THE EXPORT OF ALUMINUM ZINC COATED STEEL COILS.

NOTE:

- I. The thickness of the imported hot rolled steel coils should be more than the thickness of the cold

rolled steel coils in the export product.

II. The grade of imported hot rolled steel coils should be matched with the grade of cold rolled steel coil used in the export product.

III. The item of export must contain 90 MT of Zinc & aluminium coating and 2160 MT cold rolled steel coils.

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004521AM24
RA File Number	03AX04001722 AM24
Licence No and Date	0311025560/20/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:

SI No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PRIME COLD ROLLED ALUMINUM ZINC COATED STEEL COILS.	2250.00 MTS	HOT ROLLED STEEL COILS.	2343.00 MTS INCLUSIVE OF 8.5% WASTAGE ON THE NET WEIGHT OF COLD ROLLED STEEL COILS IN THE EXPORT OF ALUMINUM ZINC COATED STEEL COILS.

NOTE:

- I. The thickness of the imported hot rolled steel coils should be more than the thickness of the cold rolled steel coils in the export product.
- II. The grade of imported hot rolled steel coils should be matched with the grade of cold rolled steel coil used in the export product.
- III. The item of export must contain 90 MT of Zinc & aluminium coating and 2160 MT cold rolled steel coils.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004522AM24
RA File Number	03AX04001693 AM24
Licence No and Date	0311025561/20/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:

SI No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PRIME COLD ROLLED ALUMINUM ZINC COATED STEEL COILS.	2250.00 MTS	HOT ROLLED STEEL COILS.	2343.00 MTS INCLUSIVE OF 8.5% WASTAGE ON THE NET WEIGHT OF COLD ROLLED STEEL COILS IN THE EXPORT OF ALUMINUM ZINC COATED STEEL COILS.

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NOTE:

- I. The thickness of the imported hot rolled steel coils should be more than the thickness of the cold rolled steel coils in the export product.
- II. The grade of imported hot rolled steel coils should be matched with the grade of cold rolled steel coil used in the export product.
- III. The item of export must contain 90 MT of Zinc & aluminium coating and 2160 MT cold rolled steel coils.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	COLORSHINE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004523AM24
RA File Number	03AX04001713 AM24
Licence No and Date	0311025562/20/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:

SI No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PRIME COLD ROLLED ALUMINUM ZINC COATED STEEL COILS.	2250.00 MTS	HOT ROLLED STEEL COILS.	2343.00 MTS INCLUSIVE OF 8.5% WASTAGE ON THE NET WEIGHT OF COLD ROLLED

					STEEL COILS IN THE EXPORT OF ALUMINUM ZINC COATED STEEL COILS.
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NOTE:

- I. The thickness of the imported hot rolled steel coils should be more than the thickness of the cold rolled steel coils in the export product.
- II. The grade of imported hot rolled steel coils should be matched with the grade of cold rolled steel coil used in the export product.
- III. The item of export must contain 90 MT of Zinc & aluminium coating and 2160 MT cold rolled steel coils.

RA concerned may take suitable consequential action accordingly.

Case No.	54 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004665AM24
RA File Number	03AX04001741 AM24
Licence No and Date	0311025802/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Jul/202526/7
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Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005260AM24
RA File Number	03AX04001970 AM24
Licence No and Date	0311026648/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005570AM24
RA File Number	05AX04001502 AM24
Licence No and Date	0511020872/11/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	61 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001742AM26
RA File Number	03AX04002978 AM24

Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00000753AM26
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VIBHOR STEEL TUBES LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00006522AM24
RA File Number	03AX04003216 AM24
Licence No and Date	0311028328/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Jul/202526/7
Case Status	Case Rejected
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case is already withdrawn in the meeting NC/2/MEET/Jun/202526/6 dated 01.07.2025 as per the surrender letter dated 15.03.2024 by the firm. The case stands rejected.	

Case No.	68 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00007628AM24
RA File Number	03AX04004351 AM24
Licence No and Date	0311029757/29/12/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	72 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00006372AM25
RA File Number	02AX04000582 AM24
Licence No and Date	0211005705/09/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00006373AM25
RA File Number	02AX04000608 AM24
Licence No and Date	0211005777/17/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00001604AM26
RA File Number	05AX04003421 AM24

Licence No and Date	0511023612/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00008381AM24
RA File Number	31AX04000309 AM24
Licence No and Date	3111003066/06/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. V. Basis/Justification for the quantities of 'wires' and the wastage claimed thereon (import items at Sl.No. 4 to 8, 12 to 16, 19 & 20). The case stands deferred.	

Case No.	76 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
Material balance statement indicating:	

- I. Net export weight
- II. Total gross weight of inputs used
- III. Total weight of wastage
- IV. Total net weight of import product
- V. List of components and consumable separately.

The case stands deferred.

Case No.	79 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000128AM25
RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000231AM25
RA File Number	04AX04000011 AM25
Licence No and Date	0411007262/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00005115AM25
RA File Number	08AX04000284 AM25
Licence No and Date	0811011710/30/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	85 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for personal hearing in the upcoming meeting. The case stands deferred.	

Case No.	87 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001483AM25
RA File Number	05AX04000879 AM25
Licence No and Date	0511026189/21/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001696AM25
RA File Number	07AX04000535 AM25
Licence No and Date	0711011715/03/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 16.07.2025, as under:	

ITEM OF EXPORT

BLADE 77.5 V2(PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((
TOTAL 18 NOS) TOTAL EXPORT ITEM WEIGHT OF 4,35,640; KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS
PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	89 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002571AM25
RA File Number	03AX04002229 AM25
Licence No and Date	0311036176/19/08/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 30.06.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	99 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 201.2025 and an auto reminder has been sent on 22.04.2025, 07.05.2025, 22.05.2025, for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	100 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002828AM25
RA File Number	02AX04000280 AM25
Licence No and Date	0211007202/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 15.07.2025, as under: I. Quantity of import item at SNo.1 may be allowed as 1.10 Kg. / Kg. content in the export item as per	

SION C-831.

- II. Quantity of import item at **SI.No.2** may be allowed as applied for being less than **1 % of FOB value** of export item.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002891AM25
RA File Number	07AX04000936 AM25
Licence No and Date	0711012282/06/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 16.07.2025, as under:

ITEM OF EXPORT

AW 3K MODE AW 56.7-1 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)) ((**TOTAL 39 NOS**) TOTAL EXPORT ITEM WEIGHT OF **629,017 KG +/-1%**

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 9-14, 24-26 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN4.

2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003067AM25
RA File Number	03AX04002948 AM25
Licence No and Date	0311037163/16/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross-sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

The case stands deferred.

Case No.	104 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00006855AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM REVIW00006922AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003332AM25

RA File Number	07AX04001006 AM25
Licence No and Date	0711012430/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 16.07.2025, as under: ITEM OF EXPORT BLADE N 77.5 V 2 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 30 NOS) TOTAL EXPORT ITEM WEIGHT OF 7,26,065 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN4. 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

HQ File Number	HQRNORM APPLY 00003614AM25
RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NHB BALL AND ROLLER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003827AM25
RA File Number	03AX04003579 AM25
Licence No and Date	0311038211/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred

Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004420AM25
RA File Number	07AX04001228 AM25
Licence No and Date	0711012923/29/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004724AM25
RA File Number	52AX04000286 AM25
Licence No and Date	5211011043/12/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	117 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004879AM25
RA File Number	05AX04002971 AM25
Licence No and Date	0511029711/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004910AM25
RA File Number	03AX04004717 AM25
Licence No and Date	0311039778/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00004994AM25
RA File Number	05AX04003282 AM25

Licence No and Date	0511029835/23/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. There is no application/list of export/import items. II. Please forward the complete application with list of export/import items. The case stands deferred.	

Case No.	120 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005070AM25
RA File Number	07AX04001506 AM25
Licence No and Date	0711013154/26/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 16.07.2025, as under: ITEM OF EXPORT BLADE N 77.5 V 2 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)) ((TOTAL 39 NOS) TOTAL EXPORT ITEM WEIGHT OF 943,885 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	121 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005505AM25
RA File Number	13AX04000322 AM25
Licence No and Date	1311003599/07/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AIA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005643AM25
RA File Number	08AX04001750 AM25
Licence No and Date	0811013803/14/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	124 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	APTIV CONNECTION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005738AM25
RA File Number	10AX04000267 AM25
Licence No and Date	1011002887/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Justification for wastage claimed on import item at SI. Nos. 1 & 2 i.e. Colouring Masterbach. II. Net weight (gross input – wastage) of import item at SI. Nos. 1 & 2 i.e. Colouring Masterbach contained in export product. III. Lengths of cables in each imported roll and corresponding smallest used pieces in export products. IV. Weight of each Export Product for import item SI. Nos. 1 & 2 i.e. Colouring Masterbach. The case stands deferred.	

Case No.	125 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005851AM25
RA File Number	04AX04000953 AM25
Licence No and Date	0411008954/24/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 16.07.2025, as under:	

Sl. No.	ITEM EXPORT	OF QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF WASTAGE & TO BE ALLOWED
1	REFINED LEAD INGOTS (MINIMUM LEAD CONTENTS 97%)	500.00 MT	LEAD ISRI "RAILS"	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE:

The company has to produce a certificate of analysis (CoA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from moef&cc/cpcb/spcb for processing of lead scrap (rails) for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AMARA RAJA ENERGY & MOBILITY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006025AM25
RA File Number	04AX04001051 AM25
Licence No and Date	0411009033/05/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to DPIIT .	
The case stands deferred.	

Case No.	127 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006067AM25
RA File Number	13AX04000363 AM25
Licence No and Date	1311003672/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006135AM25
RA File Number	05AX04003883 AM25
Licence No and Date	0511030772/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006282AM25
RA File Number	33AX04000122 AM25
Licence No and Date	3311002535/18/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	130 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006286AM25
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under: ITEM OF EXPORT: COIL NAILS - COIL ROOFING NAILS QTY: 106170.00 KGS ITEM OF IMPORT: WELDING WIRE QUANTITY APPLIED: 5100.00 KGS QUANTITY & WASTAGE TO BE ALLOWED: 546.85 KG INCLUSIVE 3% WASTAGE ON THE NET WEIGHT OF WIRE GOING INTO THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.	

Case No.	131 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	VARRSANA ISPAT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006287AM25
RA File Number	05AX04003822 AM25
Licence No and Date	0511030971/18/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:	

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	MILD STEEL BILLETS, (NET CONTENT OF IMPORT ITEM "HOT BRIQUETTED IRON (HBI)": 3,360.00 M.T.)	4000.00 MTS	HOT BRIQUETTED IRON (HBI), HBI Containing 86% total iron (Fe)	3864.00 KGS HBI INCLUSIVE OF 15% WASTAGE ON NET HBI REQUIREMENT IN THE EXPORT PRODUCT.
2	MILD STEEL BILLETS, (NET CONTENT OF IMPORT ITEM "HOT BRIQUETTED IRON (HBI)": 3,360.00 M.T.)	4000.00 MTS	HOT BRIQUETTED IRON (HBI), HBI Containing 86% total iron (Fe)	3864.00 KGS HBI INCLUSIVE OF 15% WASTAGE ON THE NET HBI REQUIREMENT IN THE EXPORT PRODUCT.
3	MILD STEEL BILLETS, (NET CONTENT OF IMPORT ITEM "HOT BRIQUETTED IRON (HBI)": 1680.00 M.T.)	2000.00 MTS	HOT BRIQUETTED IRON (HBI), HBI Containing 86% total iron (Fe)	1932.00 KGS HBI INCLUSIVE OF 15% WASTAGE ON THE NET HBI REQUIREMENT IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006308AM25
RA File Number	34AX04001000 AM25
Licence No and Date	3411006111/19/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2021-TSW dated 15.07.2025, as under:	

- I. Import item at **SNo.1** shall be of relevant grade and diameter as contained in the export item at SNo.1 and its quantity may be allowed as **49038.46 Kgs. as 1.02 Kgs. /Kg.** content in the export item at **SNo.1**.
- II. Import item at **SI.No.2** shall be of relevant grade and diameter as contained in the export item at **SI.No.2** and its quantity may be allowed as **1471.15 Kgs. as 1.02 Kgs./ Kg.** content in the export item at **SI.No.2**.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006314AM25
RA File Number	05AX04003974 AM25
Licence No and Date	0511031015/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006465AM25
RA File Number	05AX04004088 AM25
Licence No and Date	0511031113/28/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:	

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	COLD ROLLED, HARDENED AND TEMPERED STEEL STRIPS GRADE-SAE 1074	296.61 MTS	HOT ROLLED HIGH CARBON STEEL COILS 2.35X1350 MM GRADE-SAE 1074 QTY: 350 MTS	314.40 MTS INCLUSIVE OF 6% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE:

- I. The thickness of the imported hot rolled high carbon steel coils should be more than the thickness of the cold rolled, hardened, and tempered steel strips
- II. The grade of the imported hot rolled high carbon steel coils should be matched with the grade of cold rolled, hardened and tempered steel strips to be exported.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006636AM25
RA File Number	03AX04003646 AM25
Licence No and Date	0311042005/11/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Jul/202526/7
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Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006687AM25
RA File Number	02AX04000799 AM25
Licence No and Date	0211008340/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006713AM25
RA File Number	07AX04002078 AM25
Licence No and Date	0711013920/17/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under: ITEM OF EXPORT BLADE N 81.5 V 2 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,75,580 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-20,24-35,45,46,52,63-74,80,99-110,112-117,122-136,139,140 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2.IMPORT ITEMS 94-97,117-120 ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER) 3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	138 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006852AM25
RA File Number	03AX04006560 AM25
Licence No and Date	0311042450/24/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006920AM25
RA File Number	04AX04001276 AM25
Licence No and Date	0411009383/27/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: With reference to your application for ratification of norms of Advance License issued to your esteemed firm/company. You are hereby informed to share the following information; I. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). II. Calculations on per unit requirement of Import item for manufacturing one unit of export product	

without wastage. (Share excel sheet)

III. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)

V. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (1-5) information / details in excel sheet.

Note: It is important to ensure that the shared Excel sheet is in a readable format.

The case stands deferred.

Case No.	140 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	JINDAL METALS & ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006933AM25
RA File Number	05AX04004409 AM25
Licence No and Date	0511031643/28/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	STAINLESS STEEL C R STRIP FOILS ANNEALED GRADE 321 (THICKNESS: 0.009 MM TO 0.16 MM)	40.00 MTS	STAINLESS STEEL COLD ROLLED STRIP COILS (THICKNESS MORE THAN 0.16 MM) ANNEALED GRADE 321 ASTM-A-240-	9.5% ON THE NET WEIGHT OF EXPORT PRODUCT

			24A	
			MINERAL OIL ROLMET 7HP	0.15% OF THE FOB VALUE
			GRINDING WHEELS	AS APPLIED
			BRUSH	AS APPLIED

NOTE:

I. The thickness of the imported stainless-steel cold rolled strip coil should be 5 times more than the thickness of the export product.

II. The grade of the imported stainless-steel cold rolled coil should be matched with the grade of stainless-steel c r strips foils to be exported.

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006941AM25
RA File Number	08AX04002181 AM25
Licence No and Date	0811014566/28/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved

Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006947AM25
RA File Number	07AX04002151 AM25
Licence No and Date	0711014056/28/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 11.07.2025, as under: I. Import items at SNo. 1, 4-7, 12, 18-21, 23, 27-30, 35, 38-41 may be allowed as component under GN-4 on net-to-net basis with accountability clause. II. Import items at SI. No. 2, 3, 8-11, 13-17, 22, 24-26, 31-34, 36, 37, 42-45 may be allowed as raw material with NIL wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006949AM25
RA File Number	03AX04006623 AM25
Licence No and Date	0311042647/29/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

HQ File Number	HQRNORM APPLY 00006950AM25
RA File Number	03AX04006004 AM25
Licence No and Date	0311042648/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006954AM25
RA File Number	56AX04000570 AM25
Licence No and Date	5611003785/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	GALA PRECISION ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006955AM25
RA File Number	03AX04006686 AM25
Licence No and Date	0311042677/29/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred

Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000003AM26
RA File Number	52AX04000425 AM25
Licence No and Date	5211012702/01/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000016AM26
RA File Number	04AX04001289 AM25
Licence No and Date	0411009405/01/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, supported by the cross-sectional diagram of the cable/ buyer's data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input in the export product. The case stands deferred.	

Case No.	149 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00000046AM26
RA File Number	04AX04001294 AM25
Licence No and Date	0411009418/02/04/2025
Norms Committee Decision:	
146. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 13.07.2025, as under: ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 120 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD BE 19,873 KG +/-3 % I. Import at following SNo. are components and may be allowed Nett to Nett as per G.N.4. 4 to 8, 24 to 27,39 to 42,45 to 47,49 to 60,68 to 79,96 to 117, II. Import of item no 1,2,3,62 are consumables qty may be allowed as applied for with overall value up to 0.25 % of fob value. III. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	150 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PTPL TUBING & PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000107AM26
RA File Number	56AX04000610 AM25
Licence No and Date	5611003819/04/04/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	151 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000321AM26
RA File Number	03AX04000204 AM26
Licence No and Date	0311043153/18/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross-sectional diagram of the cable/buyer's data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	152 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000537AM26
RA File Number	04AX04000035 AM26
Licence No and Date	0411009535/30/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000618AM26
RA File Number	03AX04000497 AM26
Licence No and Date	0311043534/05/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross-sectional diagram of the cable/buyer's data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	154 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000622AM26
RA File Number	07AX04000197 AM26
Licence No and Date	0711014358/05/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Submit colored photograph of the export product.
- II. How many silicon flat lid in 1 set?
- III. What is the meaning of t(g) 20 and t(g) 28?
- IV. Why are 65000 Nos. detachable handles when exporting 65000 sets of Walmart stackable cookware?
- V. Submit a sheet, which can indicate the items of imports going in 1 set of export product.
- VI. Submit process flow chart, which could indicate the number of operations on aluminum circle and stage wise wastage at each operation.

The case stands deferred.

Case No.	155 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000635AM26
RA File Number	04AX04000034 AM26
Licence No and Date	0411009568/05/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit a certificate from a supplier or customs authorized laboratory on the lead content in the imported lead scrap (rink).
- II. Submit a copy of the specification of lead antimony alloy for supplying under the said advance authorization.
- III. Submit process flow chart for manufacturing of lead antimony alloy and wastage of lead at each stage of operation.
- IV. Consent to operate from MOEF/CPCB/SPCB for operating for manufacturing of lead antimony alloy from the imported lead SCRA (rinks)
- V. What is the source of antimony? Will it be sourced from the local market? If yes, submit a revised appendix 4e.

The case stands deferred.

Case No.	156 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000646AM26
RA File Number	34AX04000094 AM26
Licence No and Date	3411006397/06/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	LSKB ALUMINIUM FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000656AM26
RA File Number	05AX04000408 AM26
Licence No and Date	0511032387/07/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	158 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000686AM26
RA File Number	04AX04000080 AM26
Licence No and Date	0411009590/08/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000692AM26
RA File Number	07AX04000199 AM26
Licence No and Date	0711014388/08/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of components and consumables separately. II. Material balance sheet to arrive at the weight of export product. The case stands deferred.	

Case No.	160 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000694AM26
RA File Number	07AX04000203 AM26
Licence No and Date	0711014389/08/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of components and consumables separately. II. Material balance sheet to arrive at the weight of export product. The case stands deferred.	

Case No.	161 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	BIOPAC INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000723AM26
RA File Number	03AX04000330 AM26
Licence No and Date	0311043695/09/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000768AM26
RA File Number	13AX04000040 AM26
Licence No and Date	1311003908/13/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross-sectional diagram of the cable/ Buyer's data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	163 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SKP MERCHANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000773AM26
RA File Number	02AX04000111 AM26
Licence No and Date	0211008680/13/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000774AM26

RA File Number	02AX04000114 AM26			
Licence No and Date	0211008684/13/05/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of consultant (SKB) dated 16.07.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	Low Carbon Ferro Chromium (LCFE CR) with Chromium content 62% (+/- 5%) (containing 128.49 MT Chromium obtained from 513.97 MT (Gross) Ferro Silico Chromium and 142.39 MT Chromium obtained from 517.77 MT (Gross) Chromium Ore) Approx.	436.90 MTS	Ferro Silico Chromium with Chromium content 30% (+/- 5%)	503.72 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 128.00 MT CHROMIUM.

RA concerned may take suitable consequential action accordingly.

Case No.	165 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000776AM26
RA File Number	02AX04000115 AM26
Licence No and Date	0211008686/13/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 16.07.2025, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	Low Carbon Ferro Chromium (LCFECR) with Chromium content 62% (+/- 5%) (containing 500.00 MT Chromium obtained from 1961.04 MT(Gross)Ferro Silico Chromium and 554.06 MT Chromium obtained from 2014.77 MT (Gross) Chromium Ore) Approx	1700.10 MTS	Ferro Silico Chromium with Chromium content 30% (+/- 5%)	1961.04 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 128.00 MT CHROMIUM.
RA concerned may take suitable consequential action accordingly.				

Case No.	166 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	V S TRADERS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000781AM26
RA File Number	03AX04000650 AM26
Licence No and Date	0311043794/14/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000783AM26

RA File Number	03AX04000641 AM26
Licence No and Date	0311043801/14/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 14.07.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	168 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000806AM26
RA File Number	03AX04000597 AM26
Licence No and Date	0311043821/14/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of Export and import items and the form thereof i.e. sheet, ingots etc. II. Thickness of import and export items, if applicable. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Manufacturing process involved.	

The case stands deferred.

Case No.	169 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000832AM26
RA File Number	05AX04000411 AM26
Licence No and Date	0511032615/15/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000837AM26
RA File Number	05AX04000493 AM26
Licence No and Date	0511032624/15/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	171 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AGRAWAL METAL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000838AM26
RA File Number	33AX04000017 AM26
Licence No and Date	3311002680/15/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Jul/202526/7		
Case Status	Case Approved		
Party Name	SAMS PRECISION COMPONENTS		
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00000842AM26		
RA File Number	04AX04000126 AM26		
Licence No and Date	0411009631/16/05/2025		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 11.07.2025, as under:			
Export		Import	
SI. No.	Net weight of import item in export product (Kg.)	SI. No.	Import quantity to be allowed inclusive of wastage after 1/3rd recovery (Kg.)

1	68060 Kg.	1	99486.67 Kg. @ 46.2% wastage on net content basis after 1/3rd recovery.
2	38410 Kg.	2	56003.33 Kg. @ 45.8% wastage on net content basis after 1/3rd recovery.

RA concerned may take suitable consequential action accordingly.

Case No.	173 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000845AM26
RA File Number	03AX04000695 AM26
Licence No and Date	0311043892/16/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross-sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	174 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	PROMAX PLUGUP EV PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000847AM26
RA File Number	30AX04000059 AM26
Licence No and Date	3011006971/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000866AM26
RA File Number	05AX04000474 AM26
Licence No and Date	0511032646/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001132AM26
RA File Number	06AX04000070 AM26
Licence No and Date	0611003654/28/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 16.07.2025, as under:	
Item of export: led housings	

I. Both the import items are polymer and may be allowed **with 5 % wastage as 1.05kg/kg** content of import in export.

RA concerned may take suitable consequential action accordingly.

Case No.	177 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001139AM26
RA File Number	09AX04000177 AM26
Licence No and Date	0911009730/29/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 14.07.2025, as under: I. CRGO Silicon Electrical Steel Coils may be allowed with 1% wastage on net content basis, as applied for. II. Aluminum Wire Rods may be allowed with 1% wastage on net content basis, as applied for. Items Hardener, Primer and Thinner may be allowed as consumables with their total value up to 0.5% of total fob value of export or as applied for, whichever is lower. III. Other items of import may be allowed as components on net-to-net basis with NIL wastage under GN-4. RA concerned may take suitable consequential action accordingly.	

Case No.	178 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001253AM26
RA File Number	08AX04000222 AM26

Licence No and Date	0811015192/03/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB), (TEC-1) & (TEC-3) dated 16.07.2025, as under: Note: The written recommendation as given by Consultant (SKB), (TEC-1) & (TEC-3) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	179 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001282AM26
RA File Number	34AX04000213 AM26
Licence No and Date	3411006551/04/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2021-TSW dated 15.07.2025, as under: I. Import item at SI.No.1 shall be of relevant grade and diameter as contained in the export item at SI.No.1 and its quantity may be allowed as 14711.54 Kgs. as 1.02 Kgs. / Kg. content in the export item at SI.No.1. II. Import item at SI.No.2 shall be of relevant grade and diameter as contained in the export item at SI.No.2 and its quantity may be allowed as 68653.85 Kgs. as 1.02 Kgs. /Kg. content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	180 / NC/2/MEET/Jul/202526/7
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001324AM26
RA File Number	34AX04000215 AM26
Licence No and Date	3411006564/06/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/9/2021-TSW dated 15.07.2025, as under: I. Import item at SI.No.1 shall be of relevant grade and diameter as contained in the export item and its quantity may be allowed as 7846.15 Kgs. as 1.02 Kgs. / Kg. content in the export item at SI.No.1. RA concerned may take suitable consequential action accordingly.	

Case No.	181 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001331AM26
RA File Number	03AX04001166 AM26
Licence No and Date	0311044541/06/06/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

HQ File Number	HQRNORM APPLY 00001332AM26
RA File Number	03AX04001167 AM26
Licence No and Date	0311044542/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001351AM26
RA File Number	33AX04000028 AM26
Licence No and Date	3311002732/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001355AM26
RA File Number	03AX04001172 AM26
Licence No and Date	0311044572/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred

Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001394AM26
RA File Number	05AX04000900 AM26
Licence No and Date	0511033205/10/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001395AM26
RA File Number	05AX04000906 AM26
Licence No and Date	0511033206/10/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001452AM26
RA File Number	03AX04001135 AM26
Licence No and Date	0311044682/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001453AM26
RA File Number	03AX04001128 AM26
Licence No and Date	0311044683/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001467AM26
RA File Number	31AX04000102 AM26
Licence No and Date	3111004967/12/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001482AM26
RA File Number	09AX04000240 AM26
Licence No and Date	0911009801/12/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	191 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001491AM26
RA File Number	03AX04001267 AM26
Licence No and Date	0311044763/13/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001503AM26
RA File Number	03AX04001120 AM26
Licence No and Date	0311044822/16/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001568AM26
RA File Number	08AX04000480 AM26

Licence No and Date	0811015328/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	S. S. FABRICATORS & MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001572AM26
RA File Number	50AX04000006 AM26
Licence No and Date	5011002031/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001588AM26
RA File Number	05AX04001040 AM26
Licence No and Date	0511033416/20/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SAVERA AUTO COMPS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00001595AM26
RA File Number	03AX04001452 AM26
Licence No and Date	0311044981/20/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001617AM26
RA File Number	03AX04001388 AM26
Licence No and Date	0311045005/23/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of indigenous input with quantity. The case stands deferred.	

Case No.	198 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001637AM26
RA File Number	34AX04000247 AM26
Licence No and Date	3411006638/23/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	199 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001681AM26
RA File Number	03AX04001520 AM26
Licence No and Date	0311045086/25/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	EMIRATES ALUMINIUM CONCEPTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001700AM26
RA File Number	56AX04000144 AM26
Licence No and Date	5611003985/25/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001720AM26
RA File Number	02AX04000232 AM26

Licence No and Date	0211008969/26/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	ADANI NEW INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001729AM26
RA File Number	37AX04000016 AM26
Licence No and Date	0811015425/26/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Net weight of export product II. Details of indigenous input with quantity. III. Material balance sheet to arrive at the weight of export product on the basis of imported and indigenous input (minus wastage) IV. Spec of imports V. List of imported raw materials components and consumables separately VI. Overall wastage in the process with wastage at each stage of MFG The case stands deferred.	

Case No.	203 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001755AM26
RA File Number	05AX04000997 AM26

Licence No and Date	0511033539/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001756AM26
RA File Number	05AX04001000 AM26
Licence No and Date	0511033543/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Jul/202526/7
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202526/ 7 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001768AM26
RA File Number	02AX04000226 AM26
Licence No and Date	0211008972/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Offline case:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History	T.E Recommendation
M-1	M/s DIAMOND ENGINEERING (CHENNAI) PVT LTD A.A.No. 0410167329 23.11.2020	HQ File no. 01/81/050/00864/AM21/ RA file no. 04/24/040/00136/AM21/	Reference :- Email dt.11.07.25 Subject: Request for fixation of Norms, AA No. 0410167329 DT. 23.11.2020 M/s DIAMOND ENGINEERING (CHENNAI) PVT LTD earlier the case was considered in its meeting dated 30.12.2020 and the decision of the committee was as under:- <i>“The Committee considered the case s per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.01.2021. However, no information has been received yet. Hence, the</i>	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/119/2019-TSW dated 31.05.2023, as under: I. Words "containing 5098.04 MT of Beam/H-Section/angles/C-Sections" may be suffixed with the description of export item. II. Import items at SI.No.1 & 2 shall be of relevant grade and size as content/utilized in the export item. III. Quantities of import items at SI.No.1 & 2 may be allowed as 1.02Kgs/kg. Content in the export items. RA concerned may take suitable consequential action accordingly.

			<i>Committee decided to wait for the complete set of application for examination of the case”.</i>	
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